

IN THE MATTER OF :

Brigadier Paramjit Singh and Other

...Petitioner

Vs

State of Haryana and Others

...Respondents

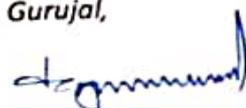
REPLY ON BEHALF OF RESPONDENT No. 4
GURUGRAM METROPOLITAN DEVELOPMENT
AUTHORITY IN COMPLAINEE OF ORDER DATED
17.01.2023

MOST RESPECTFULLY SHOWETH:

1. That the above subjected OA has been filed against the proposed construction of a commercial complex in respect of which, a notification was published by the Respondent No.3 i.e. Haryana Shehri Vikas Pradhikaran for e-auction to be held on 29.05.2022. Further, it has been prayed for restoration of water body on the land under ownership and control of Respondent No.3. Thus, grievance of the applicant is mainly against the Respondent No.3.
2. That this Hon'ble Tribunal passed order dated 17.1.2023, relevant portion of the same is being reproduced below:

"5. In view of the submissions made in the additional reply filed by respondent no. 3 and action required to be taken for restoration of the water body, presence of CEO, Gurugram Metropolitan Development Authority and Chairman, Gurujal, Haryana, is considered to be necessary for just and proper adjudication of the questions involved in the case and they are accordingly impleaded as respondents no. 4 and 5.

6. The Registry is directed to make requisite amendments in the memo of parties and issue notice to the CEO, Gurugram Metropolitan Development Authority and the Chairman, Gurujal,



Haryana requiring them to file their reply/response within six weeks by email at judicialngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF."

3. That it is most respectfully submitted that land to be restored as water body is under ownership of the Respondent No.3 and any activity on the land in question is to be carried out by the Respondent No.3 only. The answering respondent can provide treated waste water, if respondent no.3 gets connection from main pipeline of treated waste water from answering respondent.

In view of the submissions made herein above, it is humbly prayed that present reply may kindly be taken on record. Any directions passed by this Hon'ble Tribunal shall be complied with.



**Additional Chief Executive Officer
Urban Environment Division
Gurugram Metropolitan Development Authority**

Verification:

Verified at Gurugram on 16th day of March, 2023 that contents of the above reply are true and correct as per information derived from the official record.



**Additional Chief Executive Office
Urban Environment Division
Gurugram Metropolitan Development Authority**